

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4782  
ANSWERED ON:07.08.2009  
CHILDREN IN ENTERTAINMENT INDUSTRY  
Reddy Shri Magunta Srinivasulu

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether the Government has prescribed any norms for children working in entertainment industry;
- (b) if so, the details thereof;
- (c) whether the National Commission for Protection of Child Rights has formulated/proposes to formulate any guidelines in this regard;
- (d) if so, the details thereof; and
- (e) the details of provisions of punishment to employers in case of violation of guidelines?

**Answer**

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) & (b) Children below the age of fourteen years are prohibited for employment in any of the occupations and processes given in part A & B of the Schedule under the Child Labour (Prohibition and Regulation) Act 1986. The entertainment industry is not among such occupations.
- (c) to (e) The National Commission for Protection of Child Rights has constituted a Working Group on children working in Teleserials/Competitive Reality Shows/Advertisements. The Group has not submitted its report so far.